IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.4728 of 2021

Sugni Devi .... …. Petitioner

Versus

The State of Jharkhand .... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Amit Kr. Verma, Advocate
For the State : Mr. Sunil Kr. Dubey, Addl.P.P.

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Perusal of the record reveals that the petitioner earlier filed A.B.A. No.2829 of 2020 and vide order dated 30.09.2020 passed in the said A.B.A. No.2829 of 2020 the petitioner undertook to file a supplementary affidavit to the effect that the petitioner is the younger daughter of the co-accused- Basudeo Mandal and her name has wrongly been written as Surlu Mandal in the F.I.R. but the same has not yet been filed.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit to the effect that the petitioner is the younger daughter of the co-accused- Basudeo Mandal and her name has wrongly been written as Surlu Mandal in the F.I.R.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Animesh/